

(AS)

CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH: JODHPUR

ORIGINAL APPLICATION NO. 329/2010

**Date of order: 02.09.2011**

**CORAM:**

HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER  
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER

Jagmohan Singh S/o Late Shri Daljinder Singh by caste Tarkhan, aged 21 years, R/o Village Dhaban, Tehsil Sangariya, Hanumangarh [His father was working on the post of Sr.Telemc Office Assistant in the office of SDE (GE) Group Exchange,Sangariya).

.....Applicant

By Mr. S.S.Gaur, Advocate.

**VERSUS**

- 1- Bharat Sanchar Nigam Limited through CMD, Chairman and Managing Director, Corporation Office Harish Chandra Mathur Lane, BSNL Bhawan, Janpath, New Delhi.
- 2- Chief General Manager, Rajasthan Telecom Circle, Sardar Patel Marg, Jaipur.
- 3- General Manager (Administration) Office of General Manager (Telecom), Sriganganagar.
- 4- Assistant General Manager (Recruitment) Office of Chief General Manager (Telecom) Rajasthan Circle, Sardar Patel Marg, 'C' Scheme, Jaipur.

By Mr. Vijay Bishnoi, Advocate.

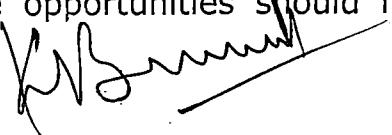
... Respondents.

**ORDER (Oral)**

(Per Dr. K.B. Suresh, Judicial Member)

Heard the counsels.

2. It would appear that the applicant had secured only 48 marks whereas the bench-mark is 55 marks. The family had a four rooms house and five and a half Bighas of land and also had received Rs. 8 Lakhs and odd as terminal benefits. The family pension of Rs. 4,050/- + DA per month is also being received by them. But consideration of indigency on a comparative matrix as going by the Apex Court rulings have not been given for three times. As per the rulings, three opportunities should have been



2/10

given and we found that vide Annex. A/1 one opportunity has been given. While holding that Annex. A/1 is correct in the matter of assessment of indigency, but, he has to be given two more such opportunities, and speaking order has to be passed and to be issued to him, after the vacancies which arises in a particular year are marshalled, considering the case of the applicant along with others. The OA is disposed of with the above direction.

3. No order as to costs.

(Sudhir Kumar)  
Administrative Member

(Dr.K.B.Suresh)  
Judicial Member

jrm